

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.345 of 2019

IN THE MATTER OF:

Chalasanani Venkateswara Rao & Ors.

...Appellants

Versus

United Telecoms Ltd. & Ors.

...Respondents

**Appellants: Shri Abhijeet Sinha and Shri Kamesh Vedula,
Advocates**

**For Respondents: Shri Pawan Upadhyay and Shri Ratik Sharma,
Advocates for R-1
Shri Satyavikram and Ms. Lekha Vishwanath,
Advocates for R-2 – R-5**

O R D E R

10.01.2020 The Learned Counsels for R-1 and R-2 to R-5 are permitted to file Reply before 28th January, 2020, by serving a copy of the same on the other side well in advance.

The Registry is directed to list the matter on 29th January, 2020.

In the meanwhile, the Interim Orders passed by this Tribunal on 28.11.2019 shall continue.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V.P. Singh]
Member (Technical)

/rs/md